

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 78 of 2020

In the matter of:

Giriver Hotels & Resorts Pvt. Ltd. & Anr.

....Appellants

Vs.

Gajendra Singh Panwar & Ors.

....Respondents

Present

For Appellants: Mr. DK Bhalla, Advocate.

For Respondents: Mr. Sidharth Bapna, For R-1 & 2.

ORDER
(Virtual Mode)

26.11.2020: Ms. Saloni Nagoria Learned Arguing Counsel is suffering from illness and therefore, the adjournment is sought for. Acceding to the request of Mr. D.K. Bhalla, Learned Advocate representing the Learned Arguing Counsel Ms. Saloni Nagoria for the Appellant, the matter is adjourned to **5th January, 2021.**

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Sim/nn